

Sl.No.	Name of Refinery Unit	Nearest Place
03.	Gujarat Alkalines (Dahej).	Dahej, Gujarat
04.	Gujarat Flouro Chemicals Ltd.	Dahej, Gujarat
05.	Meghmani Finechem Ltd.	Dahej, Gujarat
06.	Nirma Ltd.	Bhav Nagar, Gujarat
07.	Reliance Industries Ltd.	Dahej, Gujarat
08.	Tata Chemicals Ltd.	Jamnagar, Gujarat
09.	Chemplast Sanmar Ltd. (Karaikal)	Karaikal
10.	Chemfab Alkalis Ltd.	Puducherry
11.	DCW Ltd.	Tuticorin
12.	Solaris Chemtech Ltd.	Karwar, Karnataka
13.	Tamilnadu Petroproducts Ltd.	Manali, Chennai
14.	The Travancore Cochin Chemicals Ltd.	Kochi, Kerala

Extraction of earth for brick kiln

1891. SHRI BALWINDER SINGH BHUNDER: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that earth/soil has been declared as minor mineral by Government;

(b) if so, the details in this regard;

(c) whether any guidelines have been issued by the Ministry in relation to extraction of earth particularly for brick kiln;

(d) if so, the details thereof;

(e) whether private agencies have been authorised to issue permission for extraction of earth for brick kiln; and

(f) if so, the details of these agencies particularly operating in Punjab and Uttar Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Mines vide their Notification No. 95 (E) Dated 03-02-2000 has notified “ordinary earth” as minor mineral under the Mines and Minerals (Development and Regulation) Act, 1957.

(b) to (f) The Hon’ble Supreme Court in SLP Nos. 19628-19629 of 2009 titled “Deepak Kumar etc. Vs. State of Haryana and Ors etc.”, vide order dated 27.02.2012 ordered that even the mine leases for minor mineral of less than 5 ha area will need prior environment clearance from the Ministry of Environment and Forests. The powers to grant environment clearance for mining lease areas for minor mineral of less than 5 ha have been delegated by this Ministry to the concerned State Environment Impact Assessment Authority (SEIAA).

Pollution by thermal power plants

1892. SHRI BAISHNAB PARIDA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that thermal power plants in the country are polluting lakes, streams, wells, rivers and water bodies all around their sites, thus affecting the lives of the habitants surrounding those areas;

(b) if so, the details thereof;

(c) whether Government has ever received complaints in this regard;

(d) if so, the details thereof; and

(e) the action plan of Government to address such environmental issues that impact the health of the people around these plants?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) During 2010-2012, the Central Pollution Control Board (CPCB), under its Environment Surveillance Squad Programme, inspected Thermal Power Plants and found eight of them violating the effluent discharge limits. Directions were issued by CPCB under Section 5 of the Environment (Protection) Act, 1986 to the eight power plants to ensure compliance of effluent discharge limits in a time bound manner. The details of the Power Plants are given in Statement (*See below*). To address the environmental issues that impact the health of the people around these plants, the Government has revised the national ambient air quality standards in 2009.